

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
NCR RAIL INFRASTRUCTURE LIMITED
OPERATING IN WAREHOUSING AND LOGISTICS SECTOR IN NORTH INDIA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS | | |
|-----------------------------|---|---|
| 1 | Name of the corporate debtor along with PAN & CIN/ LLP No. | NCR Rail Infrastructure Limited PAN: AAGCA9648B CIN: U93000MH2008PLC180907 |
| 2 | Address of the registered office | 205 & 206 (Part), 2nd Floor, Ceejay House, F-Block, Shiv Sagar Estate, Dr. Annie Besant Road, Worli, Mumbai City, Mumbai, Maharashtra, India, 400018 |
| 3 | URL of website | http://www.arshiyalimited.com/rail-and-rail-infrastructure.html |
| 4 | Details of place where majority of fixed assets are located | Village- Ibrahimpur, Dist-Bulandshahr, Khurja, – 203131 Uttar Pradesh (09) India |
| 5 | Installed capacity of main products/ services | Warehousing asset with rail infrastructure spread across ~129.7 acres of land pertaining to Corporate Debtor. Additionally, there is ~43 acres of available interconnected land parcel owned by holding company – Arshiya Limited which is also under CIRP. Key details of Corporate Debtor: 2 warehouses admeasuring ~2,40,000 Sq. Ft. which are covered under Domestic Tariff Area (DTA), Non-functional Inland Container Depot (ICD) admeasuring ~22 acres and Private Freight Terminal (PFT) with 6 railway lines and two sidings to handle all types of cargo (bulk and container) and 96 Reefer Gantry Plug-Ins Points. |
| 6 | Quantity and value of main products/ services sold in last financial year | As per the Audited Financial Statement for FY 2022-23, the Gross Revenue was INR 19.84 crores – Revenue of Operations was INR 9.29 Cr and Other Income was INR 10.55 Cr. |
| 7 | Number of employees/ workmen | As on 31 st March 2024, the Corporate Debtor has 36 employees/ workmen. Additionally, ~30 regular contractual manpower. |
| 8 | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | Details can be sought by emailing – cirp.ncrrail@gmail.com |
| 9 | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: | The resolution applicants must be eligible under Section 29A of the Insolvency and Bankruptcy Code, 2016. Details can be sought by emailing – cirp.ncrrail@gmail.com |
| 10 | Last date for receipt of expression of interest | 7 th June 2024 |
| 11 | Date of issue of provisional list of prospective resolution applicants | 14 th June 2024 |
| 12 | Last date for submission of objections to provisional list | 19 th June 2024 |
| 13 | Date of issue of final list of prospective resolution applicants | 26 th June 2024 |
| 14 | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants | 1 st July 2024 |
| 15 | Last date for submission of resolution plans | 31 st July 2024 |

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| 16 | Email id to submit EOI (mandatory) | cirp.ncrrail@gmail.com |
| 17 | Address for submission of original documents | CGH 212, DLF Capital Green, Moti Nagar Delhi-110015 |



Bhuvan Madan

Resolution Professional of NCR Rail Infrastructure Limited

IBBI Registration No. IBBI/IPA-001/IP-P01004/2017-18/11655

AFA: AA1/11655/02/241224/106721 valid upto 24/12/2024

RP Office Address: CGH 212, DLF Capital Green, Moti Nagar Delhi-110015

Email ID for communication: cirp.ncrrail@gmail.com

Supporting IPE: PwC Corporate Business Services LLP

Date: 23rd May 2024